

Tulsa, Oklahoma, U.S.A had conducted investigations on Tax Law violations by the Phillips Petroleum Company of U.S.A. In their indictment filed in the U.S. District Court, the Grand Jury have indicated Phillips Petroleum Company and some of its executive on seven counts. Some of these relate to the Company's failure to show in its tax returns, money received from Cochin Refineries Limited, in India as Technical Services Fee. There is no mention in the indictment of any possibilities of million dollar pay-offs to Indian nationals in connection with the negotiations and construction of Cochin Refinery in the sixties.

There is no mention in the 50th Report of the Estimates Committee in this regard.

Government are taking steps to collect further information after obtaining which the question of taking any further action will be decided.

Philps Company

*234 SHRIMATI PARVATHI KRISHNAN Will the Minister of IAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether Government have decided to give permission to Philips Company to expand in spite of an enquiry going on against that Company, and

(b) if so, the salient features thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) and (b)

The Monopolies and Restrictive Trade Practices Commission instituted six enquiries *ex suo moto* or on the reports of Registrar, Restrictive Trade Agreements in regard to the alleged restrictive trade practices under the Monopolies and Restrictive Trade

Practices Act in which Philips India Limited was one of the parties. Two of these enquiries have been finally disposed of and the remaining four are still pending. Since institution of these enquiries the following two expansion proposals of Philips India Ltd., have been approved by the Government under the MRTP Act—

(i) Expansion in the manufacture of Diamond Drawing Dies from 800 pieces per annum to 5,000 pieces per annum to meet growing domestic demand and to reduce imports, and

(ii) Establishment of a new undertaking for manufacture of 15 lakh Nos per annum of Voltage level Indicators, entirely for exports.

"Reorganisation of the Oil and Natural Gas Commission .

*235 SHRI RAMANAND TIWARY. Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state

(a) whether Government proposes to reorganise the present set up of the Oil and Natural Gas Commission and

(b) if so the main features thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA) (a) and (b) After a careful consideration of all aspects of the matter including the recommendations of the Malaviya Committee regarding the reorganisation and strengthening of the Oil and Natural Gas Commission, Government have inter alia taken the following decisions—

(i) In order to identify the functional responsibilities of the Members of the Commission, the post of Member (Offshore) be converted into that of Member (Exploration) with overall responsibility for explora-